

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.101
IB-34(ND)/2023

IN THE MATTER OF:

M/s. Rahul Munjal

Vs.

ATS Infrastructure Ltd.

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 13.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI PRAVEEN GUPTA
MEMBER (JUDICIAL)

PRESENT:

For the Applicant

: Adv. Piyush Singh, Adv. Akshay Srivastava,
Adv. Ridhi Jain,
Adv. Markandey Kumar Singh Proxy Counsel of
Mr. Iswar Mohapatra

For the Respondent

:

ORDER

Ld. Counsel representing the Applicant submits that an amount of Rs. 2 Crores was disbursed to the Respondent/CD by way of the cheque and in pursuance of that, the Respondent/Corporate Debtor had issued two post dated cheques, which were bounced and a return memo was issued by the Bank.

Let the notice be issued to the Respondent/CD returnable within three weeks.

Reply, if any, may be filed within a period of another two weeks thereafter.

List the matter on **20.02.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(PRAVEEN GUPTA)
MEMBER (JUDICIAL)